

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. 646/2023

IN THE MATTER OF:-

Manoj Kumar Kaushal

Applicant

Versus

State of Himachal Pradesh &Ors.

Respondents

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Pareekshit Bishnoi

Advocate for Respondent No. 8
C- 11, LGF, Panchsheel Enclave,

New Delhi- 110 017

Mob: 9439474094

Email: pareekshitbishnoi@gmail.com

Place: New Delhi

Dated: 25.04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. 646/2023

IN THE MATTER OF:-

Manoj Kumar Kaushal

Non-Applicant/Petitioner

Versus

State of Himachal Pradesh &Ors.

Respondents

Next date of Hearing: 29.04.2025

**SHORT REPLY ON BEHALF OF M/S AMBAJI ENTERPRISES
(RESPONDENT NO. 8):**

1. That this Hon'ble Tribunal impleaded answering respondent as Respondent No. 8 vide Order dated 24.10.2024 and sought a reply from the newly impleaded respondents (Respondent No. 6 to 8) observing that the State of Himachal Pradesh did not obtain prior Environment Clearance ("EC") and without the same, allowed Category A and B industries (Respondent No. 6 – 8) to be established in the Pandoga Industrial Area, thereby, constituting non-compliance with the Environment Impact Assessment Notification dated 14.09.2006 ("**EIA Notification 2006**")
2. That at the outset, the answering respondent submits that it is a green category unit and not Category A or B unit requiring prior EC. Respondent No. 8 has been established after each and every compliance required for the functioning of the its unit established in the Pandoga Industrial Area.

A. Facts about answering respondent / Respondent No. 8

3. That relevant dates and events concerning the subject industrial project and other Respondents have been already submitted vide replies and additional replies and are not repeated herein for sake of brevity. Those facts may be read part and parcel of the instant reply. Answering respondent hereunder respectfully states dates, events and submissions principally concerning itself on the issue of EC.
4. That answering respondent is a small enterprise in nature of a partnership bearing GST Registration No. as 02ABWFA5553H1ZA, and having Rakesh Kumar and Ishwari Dhayal as its partners. A true copy of the registration certificate is being Annexed herewith and marked as **Annexure R8/1**.
5. That the answering respondent set up its unit at the Pandoga Industrial Area after all necessary approvals. It is a milk chilling plant, where answering respondent only does chilling of milk which is collected from various collection centres set up in different villages in District Una (Himachal Pradesh). The product i.e., milk is meant for human consumption, thus there is no use of any type of chemicals in the chilling process. The only wastage is water which is released after washing of milk cans. The waste water is processed through Effluent Treatment Plant and is further discharged internally for gardening.
6. That the unit is non-pollutant hence, Respondent No. 5 categorized as of Green Category unit. That answering respondent currently processes milk which does not result in any pollutant.

7. That answering Respondent filed a Common Application Form No. 40542 which was received by Respondent No. 2 on 18.08.2022. Vide the same, the answering Respondent expressed its intention to setup the Manufacturing enterprise citing the investment amount as Rs. 2.25 crore.
8. That the said proposal was approved in-Principle by the State Review Committee (Sub-Committee of SSWC & MA) in its 37th Meeting held on 22.08.2022.
9. That on 03.09.2022, Respondent No. 2 granted In-Principle Approval through Single Window Clearance for setting up Unit at proposed location (Industrial Area - Pandoga) subject to several environmental conditions pertinently, one of obtaining Consent-to-Establish from the State Board under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, before carrying out any activity on the site. A true copy of the In-Principle Approval dated 03.09.2022 issued by Directorate of Industries (DOI), Govt. of Himachal Pradesh is being annexed herewith and marked as **Annexure R8/2**.
10. That subsequently, on 22.09.2022, Joint Director Industries, District Industries Centre, Una (H.P) provisionally allotted land admeasuring 1000 sq. meters from Plot No. D-10 in the Industrial Area Pandoga to the answering Respondent and executed even dated Agreement to Lease. Similarly, on 10.01.2023, Joint Director Industries, District Industries Centre, Una (H.P) provisionally allotted land admeasuring 1000 sq. meters from Plot No. D-9 II of the said Industrial Area to the answering Respondent and executed an even dated Agreement to Lease. The same is already on record as Annexure R2-XIV of the Additional Reply dated 22.10.2024 of Respondent No. 2.

11. That accordingly, on 28.01.2023, Executive Engineer, Himachal Pradesh State Industrial Development Corporation Ltd. (**HPSIDC**) handed over physical possession of the plots. On 05.04.2023, Joint Director Industries - District Industries Centre - Una (H.P) and answering Respondent entered into a registered Lease Agreement dated 10.04.2023.
12. That considering answering respondent being engaged in chill and processing milk, on 04.09.2023, Respondent No. 5 granted Consent-to-Establish the unit u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.
13. That initially on 04.09.2023, Respondent No. 5 granted Consent-to-Operate the unit till 03.09.2024. On 06.02.2024, Respondent No. 5 granted Consent-to-Operate the unit till 31.03.2024. Latest, on 29.03.2024, Respondent No. 5 granted Consent-to-Operate the unit operative from 01.04.2024 to 31.03.2026. A true copy of the Consent-to-Operate dated 29.03.2024 issued by Himachal Pradesh State Pollution Control Board is being annexed herewith and marked as **Annexure R8/3 (Colly)**.
14. That on 16.02.2024, the Designated Officer, Department of Health Safety & Regulations (Govt of H.P), Food Safety & Standard Authority of India granted Food License for operation of the said dairy unit. A true copy of the Food License dated 29.03.2024 issued by Designated Officer, Department of Health Safety & Regulations (Govt of H.P) is being annexed herewith and marked as **Annexure R8/4**.
15. Accordingly, on 16.04.2024, the unit of answering respondent became operational after all regulatory approvals, necessary and directed for the functioning of the unit.

B. Reply on merits

16. That at the cost of repetition, it may be reiterated that the Applicant had filed letter petition in July 2023 and this Hon'ble Tribunal took its cognizance of the complaint on 08.01.2024 and impleaded Respondent No. 1 to 5 as parties in the present matter. Answering respondent started its operations in April 2024 and vide Order dated 24.10.2024, this Hon'ble Tribunal impleaded it as a party to the present proceedings considering it as Category A or B industry. In view of receipt of the court notice in the present matter, answering respondent wrote to Respondent No. 5 averring itself to be green category industry and explaining the process of milk chilling at the present plant. A true copy of the undated letter written to Regional Officer, Pollution Department, HPSPCB is being annexed herewith and marked as **Annexure R8/5**.

17. That the EIA 2006 Notification mandates environmental clearance only for category A and B industries and not green category unit. However, the unit of answering respondent is not a Category A or B industry. Hence, answering respondent is not in violation of the EIA Notification 2006.

18. That answering respondent is a green category unit involved in chilling and processing milk. The Consent to Establish dt. 04.09.2023 granted by Respondent No. 5 to the unit of answering respondent categorically notes answering respondent as Green Category industry marked for chilling plant, cold storage and ice making. Similarly, Consent-to-Operate dated 29.03.2024, and other preceding consents, categorically record answering respondent as Green Category unit.

19. That even Respondent No. 2 in its reply dated 10.12.2024, filed in pursuance of the Order dated 24.10.2024 categorically submits that Respondent No. 6 is an orange category unit, Respondent No. 7 is a red category unit which has obtained environment clearance and Respondent No. 8 is a green category unit.
20. That as above-said answering respondent is a small enterprise which has set up a Milk Chilling Plant at the allotted area in the Industrial Area Pandoga. Here, the answering respondent only does chilling and processing of milk which is collected from various collection centres set up in different villages in District Una (H.P). The product i.e., milk is meant for human consumption, thus there is no use of any type of Chemicals in chilling process.
21. That it has been already submitted by Respondent No. 2 & 5 in their replies that to assess requirement of Common Effluent Treatment Plant (CETP), a High-Level Committee was constituted by Respondent No. 2. The Committee carried out the joint physical inspection and suggested no need of setting up the CETP since out of 29 operational units, only 3 units (Respondent No. 6 – 8) are generating liquid effluent. However, none of them are discharging the liquid effluent. No polluting & environment hazardous liquid is being discharged by any of these industrial units and all the effluent is being treated as per norms in the captive Zero Liquid Discharge Effluent Treatment Plant. All the treated water is being reused within the factory premises. The sampling results / compliance status report by State Board Analyst and copy of the report of the Joint Inspection Committee are already part of record as Annexure R5/4 & R5/6 to the Supplementary Response dated 22.10.2024 of Respondent No. 5.

22. That notably, Respondent No. 2 while granting in-principle approval to Respondent No. 7 categorically directed that its “*unit shall obtain Prior Environmental Clearance of the competent authority*”. The same is already on record as Annexure R7/4 of Respondent No. 7’s reply dated 04.12.2024. Accordingly, Respondent No. 7 applied and got Environment Clearance on 02.03.2022. However, unlike Respondent No. 7, no such condition was imposed on Respondent No. 8 while granting In-principle approval. Thus, Respondent No. 8 did not have occasion to even consider getting an EC.
23. That as already stated by Respondent No.2 in its reply dated 22.10.2024, vide notification No. IND-A-E00S/2/2021 dated 21.10.2024, it has imposed a blanket ban on setting up of any polluting unit under red category or any liquid effluent discharging unit in the Industrial Area, Pandoga, district Una. H.P.
24. That even otherwise, as already submitted by Respondent No. 2 in its Additional Reply dated 10.12.2024, it has already taken remedial action in regard to default of environment clearance and has taken steps towards obtaining the environment clearance.
25. In light of the above, it is respectfully submitted that the Answering Respondent has adhered to all applicable environmental laws, obtained the requisite permissions, and complied with the conditions stipulated therein. The allegations of violations are unfounded and devoid of merit, as demonstrated by the approvals, clearances, and compliance reports annexed herein.
26. The Answering Respondent submits that it had no role in cutting of the 9930 trees in the area for establishment of the industrial area nor has it any

role in non-construction of the Common Effluent Treatment Plant (CETP) of 5 MLD as was proposed in the initial stages. The Answering Respondents herein further submits that it being a Zero Liquid Discharge (ZLD) Unit it does not need any Common Effluent Treatment Plant.

27. It is further humbly submitted that the Answering Respondent has been operating in full compliance with the principles of sustainable development and environmental responsibility. All necessary measures have been taken to ensure that the unit operates without causing any adverse environmental impact.

28. The Answering Respondent craves leave of this Hon'ble Tribunal to file additional documents, Affidavit for submissions, if necessary, based on further developments or directions from this Hon'ble Tribunal.

29. For the reasons stated hereinabove it is most respectfully prayed that this Hon'ble Tribunal be pleased to dismiss the present O.A. qua the answering respondent as they have complied with all the requisite and necessary formalities and obtained all the necessary permissions apart from the fact that it is a Zero Liquid Discharge.

 For Ambaji Enterprises

Respondent No. 8

Partner

Through



Pareekshit Bishnoi

Advocate for Respondent No. 8

C- 11, LGF, Panchsheel Enclave,

New Delhi- 110 017

Mob: 9439474094

Email: pareekshitbishnoi@gmail.com

Place: Delhi

Dated: 25.04.2025



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

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IN THE MATTER OF:-

Manoj Kumar Kaushal

Applicant

Versus

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Respondents

AFFIDAVIT

I, Rakesh Kumar, Partner of Respondent No. 8 / M/s Ambaji Enterprises, Plot No. 9-II & 10, Pandoga, Pandoga Industrial Area, Una, Himachal Pradesh, presently in Una do hereby solemnly affirm on oath and state as under:

1. That I, Rakesh Kumar, am partner of Respondent No. 8 in the present matter and I am fully conversant with the facts of the present case. I am competent to swear this affidavit.
2. That the accompanying Application has been drafted by our counsel under my instructions and I have gone through the same and after fully understanding it I do hereby verify that the contents thereof are true and correct to the best of my knowledge and nothing material has been concealed therefrom.
3. I state that the contents of Paragraph Nos. 1 to 12 of the accompanying reply are true to my personal knowledge and I believe the same to be true and no part of this Affidavit is false and no materials facts have been concealed there from.

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28-4-25

For Ambaji Enterprises
Rakesh Kumar
Partner

DEPONENT

VERIFICATION:

I, Rakesh Kumar, the deponent named above, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge; no part of it is false and nothing material has been kept concealed therefrom.

For Ambaji Enterprises
Rakesh Kumar
Partner

Verified at Una

On: 28.04.2025

Verified that this *AAF*
is presented for attestation by Sh. *Rakesh Kumar*
S/o Sh. *...* resides
of Village *Pandoga* District *Una (HP)*
and who is known to me as *...*
or who is personally known to me as *...* entered
at serial *190* on date *28-4-25*
at *Una (HP)*

DEPONENT

ATTESTED
[Signature]
NOTARY

1778



सत्यमेव जयते

ANNEXURE R8/1 10

(Amended)

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number :02ABWFA5553H1ZA

1.	Legal Name	AMBAJI ENTERPRISES			
2.	Trade Name, if any	AMBAJI ENTERPRISES			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	PLOT NO- D-9 II & D-10, PANDOGA, Pandogha Industrial Area, Una, Himachal Pradesh, 177207			
6.	Date of Liability				
7.	Date of Validity	From	24/11/2021	To	Not Applicable
8.	Type of Registration	Regular			
9	Particulars of Approving Authority	Centre Goods and Services Tax Act, 2017			
Signature					
Name		Gurpreet Singh			
Designation		Superintendent			
Jurisdictional Office		Nalagarh-III			
9. Date of issue of Certificate		07/02/2023			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 07/02/2023 by the jurisdictional authority.

**Details of Additional Place of Business(s)**

GSTIN	02ABWFA5553H1ZA
Legal Name	AMBAJI ENTERPRISES
Trade Name, if any	AMBAJI ENTERPRISES
Additional trade names, if any	

Total Number of Additional Places of Business(s) in the State 0



GSTIN 02ABWFA5553H1ZA
Legal Name AMBAJI ENTERPRISES
Trade Name, if any AMBAJI ENTERPRISES
Additional trade names, if any

Details of Managing / Authorized Partners

1		Name	RAKESH KUMAR
		Designation/Status	PARTNER
		Resident of State	Haryana
2		Name	ISHWARI DHAYAL
		Designation/Status	PARTNER
		Resident of State	Haryana

**IN-PRINCIPLE APPROVAL**

No.: HPSW/08/04/22/1//40541/449

Date of Issue: 03 Sep 2022

M/s **Ambaji Enterprises** has filled Common Application Form No. **40542** received Dt. Thursday 18 Aug 2022 expressing its intention to setup the Manufacturing enterprise as per following details:-

Nature of Organisation	Type of Enterprise	Project Status	Industry Type	
Partnership	Small	New		
Proposed Location	Industrial area, Pandoga, District Una, Himachal Pradesh-177207			
Proposed Product & Capacity Per Annum				
Items				
Product Name	Excise Code	Quantity	Unit	
Milk	04022910	18000000	Liters	
Detail of Investment (Rs. in lacs)				
Land	Building	Plant & Machinery	Other Fixed Assets	Total
0	125.00	100.00	0	225.00
Detail of Employment				
Skilled	Un-Skilled	IT/TeS Professional	Total	
5	3	2	10	
Requirement of Basic Infrastructure				
Land	Power Connection Load(kW)	Power Contract Demand (kVA)	Water (Ltrs/day)	
1350 Sq. Mtr. (Govt.)	50	50	1000	

The proposal was approved in Principle by the State Review Committee (Sub-Committee of SSWC&MA) in its 37th Meeting held on 22.08.2022 subject to the following conditions:-

1. The unit will obtain all project specific approvals/clearances from the concerned regulatory authorities of Central & State Govt. as applicable prior to implementation of the project or before starting commercial production as applicable, failing which unit will be held liable for any consequences without giving opportunities of being heard. Any violation on the part of the unit will attract action under relevant rules/laws.
2. The unit will employ at all level at least 80% (or as prescribed from time to time) of total manpower, whether on regular/Contractual/Sub-contractual/daily basis/ or any other mode from amongst bonafide Himachali.
3. The HPPCB has no subject to following conditions: 1. The unit shall obtain Consent to Establish of the State Board under Water Act, 1974 & Air Act, 1981 before carrying out any activity at site. 2. The unit shall provide adequate pollution control devices for control of Air & Water pollution. 3. The unit shall use cleaner fuel as approved in State Fuel Policy. 4. The unit shall comply with provisions of Plastic Management Rules, 2016.



Single Window Clearance System

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Directorate of Industries(DOI)
Govt. of Himachal Pradesh

4. The Ground Water Authority has no objection as the water requirement is being met from IADA supply.
5. The power for a load of 50 kW with 50 kVA Contract Demand can be made available at 11 kV supply voltage from 33/11 kV Substation Pandoga. The applicant should fulfil the codal formalities for issuance of PAC and sanction/release of load as per HP Electricity Supply Code,2009 and HPSEBL Sales Manual Instructions as amended from time to time. The recovery of expenditure for supply of electricity shall be as per HPERC(Recovery of Expenditure for supply of Electricity) Regulations,2012 as amended from time to time.
6. The Site /location for setting up of the project should conform to the sitting criteria and other environmental considerations as prescribed by the concerned State/ Centre Govt. Departments/ Organizations. You are therefore advised to keep in mind all these requirements for setting up of the project.
7. In order to reduce requirement of fresh water you are also advised to recycle used/ waste water.
8. 1% Cess on the actual cost of construction shall be deposited by the industrial unit under the Building and Other Construction Workers Welfare Cess Act 1996.
9. The unit will update monthly progress Report regarding implementation of project or any problems/hurdles being faced online on Single Window Portal.
10. **Only need based land in Industrial Area shall be considered for allotment/transfer of LHRs as per provision of HP Industrial Investment Policy & Rules made there under subject to availability of land & quantum of Investment. This In-Principle approval does no way construe any right/claims for proposed land/plot.**

This approval is valid for two years from today. If no effective steps are taken to establish the project within this time period, it will be presumed that you are not interested in establishing the project and the approval will lapse automatically without any further notice. We assure you of our full co-operation and wish you and your enterprise all the success.



[Digitally Signed by Rakesh Kumar Prajapati on 03-09-2022 11:57:04]

Approver Authority

**H.P.STATE POLLUTION CONTROL BOARD**

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPPCB-12164158

Date: 29/03/2024

Industry Registration ID: HP12919443

Application No : 12164158

To,

Ambaji Enterprises
Plot No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP

Una
17207

Subject: Auto Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Auto Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/AUTORENEWAL/RO/2024/12164158
Consent valid from:	01/04/2024
Consent valid upto:	31/03/2026
Certificate Type :	AUTORENEWAL
Previous CTO No. & Validity :	11287911 31/03/2024

2. Particulars of the Industry

Name & Designation of the Applicant	Rakesh Kumar, (Partner)	
Address of Industrial premises	Ambaji Enterprises, Plot No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP, ,Una-17207	
Category of Industry	Green	
Type of Industry	3013-Chilling plant, cold storage and ice making	
Scale of the Industry	Micro	
Office District	Una	
Capacity		
Raw Materials (Name with quantity per day)		
Raw Materials	Quantiry	Unit
Milk	20075	K.L./Year
Products (Name with quantity per day)		

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Chilling of Milk	K.L./Year	20075	-	Food Items

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
ETP	5	3

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.380	Sewer Line	Other
Industrial Process	3	ETP	Irrigation/Gardenin g
Boiler Cooling	0.500	Recycled	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/D G Set/Other	Capacity	Type of Boiler/'Heaters/Evaporators/Incinerator/D G Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1 No.	125 KVA	Silent Generator	Diesel	8 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Acoustic Enclosure & Canopy	DG Sets	Mon Jan 01 00:01:00 IST 2024	99 %	Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kW-hr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter



For & on Behalf of HPPCB

Auto Renewal of Consent to Operate
TERMS AND CONDITIONS

GENERAL CONDITIONS

1. This auto Renewal of Consent to Operate is subject to the verification of the documents uploaded by the unit while filing the application along with self-declaration.
2. This auto 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to operation or process or any treatment and disposal system or any extension or addition thereto.
3. Unit shall strictly adhere to the capacity as approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned nodal authority. (As applicable)
4. Unit shall be sole responsible to obtain/renew or other mandatory permissions required for the operation of this entity from the concerned nodal departments. (As applicable)
5. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
6. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this auto 'Renewal of Consent to Operate'.
7. The unit shall ensure the compliance of Waste Management Rules i.e. Hazardous and Other Waste (Management and Trans boundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ Solid Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/ Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As applicable).
8. The unit shall ensure regular operation and maintenance of Pollution Control Devices (Air/ Water as applicable) to achieve the norms as prescribed in Schedule-I of Environment (Protection) Act, 1986 & rules framed there under. The achievement of the adequacy and efficiency of the water treatment plant/ air pollution control devices/ re-circulation system installed shall be the entire responsibility of the unit.
9. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
10. The Board reserves the right to revoke the auto 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
11. This consent is subject to the ratification of the State Board and shall be subject to any litigation pending at any Apex court of Law.
12. This consent shall be subject to any other direction/orders issued by MoEF & CC, Govt. of India, CPCB, State Government.
13. Unit shall ensure that Environment Audit statement (Form-V) for every financial year is submitted before 30th September of each year.



For & on Behalf of HPPCB



1786

Form C

ANNEXURE R8/4 **18**

Government of Himachal Pradesh
Department Of Health Safety and Regulations
Food Safety and Standards Authority of India
License under FSS Act, 2006

अनुज्ञप्ति संख्या / License Number: **10924012000013**

1. Name & Registered Office address of Licensee / अनुज्ञप्तिधारी के पंजीकृत कार्यालय का नाम और पता: M/s AMBAJI ENTERPRISES
PLOT NO. D-9 IInd & D-10,
PANDOGA,PANDOGA INDUSTRIAL AREA, UNA,
HIMACHAL PRADESH, 177207, Una, Himachal Pradesh-177207
2. Address of Authorized Premises / प्राधिकृत परिसरो का पता: PLOT NO. D-9 IInd & D-10,
PANDOGA,PANDOGA INDUSTRIAL AREA, UNA,
HIMACHAL PRADESH, 177207, Haroli, Una,
Himachal Pradesh-177207
3. Kind of Business / कारोबार का प्रकार: Manufacturer - Dairy units
4. Dairy Business Details / डेयरी कारोबार विवरण हेतु : No
5. Category of License / अनुज्ञप्ति का वर्ग: **State License**

This license is granted under and is subject to the provisions of FSS Act, 2006 all of which must be complied with by the licensee. / यह अनुज्ञप्ति खाद्य संरक्षा और मानक अधिनियम, 2006 के अधीन अनुदत्त की गई और वह अधिनियम के उपबंधों के अध्यादीन है जिनका अनुज्ञप्तिधारी द्वारा अवश्य पालन किया जाना चाहिए.

Place / स्थान: Una
Issued On / दिनांक: 16-02-2024 (New License)
Valid Upto: / वैधता: 15-02-2025 (For details, refer Annexure)

Designated Officer

Date : 16-02-2024 10:44:10
User Id : 100994
Verified through Mobile : 94XXXXXX75
License Grant on : 16-02-2024 06:15:24
License Issued On : 16-02-2024 10:44:10

Annexures:

1. [Product Annexure](#)
2. [Validity Annexure](#)
3. [Non-Form C Annexure](#)
4. [Conditions Of License](#)

Note:

1. **Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscoss.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.**
2. **This License is only to commence or carry on food businesses and not for any other purpose.**
3. **This is computer generated license and doesn't require any signature or stamp by authority.**



Form C
Government of Himachal Pradesh
Department Of Health Safety and Regulations
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **10924012000013**

Kind Of Business: Manufacturer - Dairy units

Location and installed capacity of Milk Chilling Centers (MCC) / Bulk Milk Cooling Centers (BMCs)/ Milk Processing Unit/ Milk Packaging Unit/Milk Collection Center in litres owned or managed by the applicant :

Sl.No.	Name of MCC/BMC	Address	State	District	Postal Pin-Code	Installed Capacity (in litres/day)
1	Milk Chilling Center	PANDOGA INDUSTRIAL AREA, UNA, H.P, 177207	Himachal Pradesh	Una	177207	50000

Average Quantity of milk per day to be used/handle (in litres) :

(A) In Lean Season : 10000

(B) In Flush Season : 50000

Milk products to be manufactured and their manufacturing capacity:

Production Capacity (Tonnes / Year): 50000

Sl.No.	Food Category	Sub-Food Category	Product	Kind of Business
1	01 - Dairy products and analogues, excluding products of food category 2.0	01.1 - Milk and dairy-based drinks	Buffalo Milk [01.1.1.1]	Manufacturer - Dairy units
2	01 - Dairy products and analogues, excluding products of food category 2.0	01.1 - Milk and dairy-based drinks	Cow Milk [01.1.1.1]	Manufacturer - Dairy units
3	01 - Dairy products and analogues, excluding products of food category 2.0	01.1 - Milk and dairy-based drinks	Mixed Milk [01.1.1.1]	Manufacturer - Dairy units



Form C
Government of Himachal Pradesh
Department Of Health Safety and Regulations
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **10924012000013**

Validity From	Validity Upto	Issued On	Fee Paid	Type	Issuing Authority
16-02-2024	15-02-2025	16-02-2024	5000 INR	New	State Licensing Authority

Suspension History

S.No	History	Date
	N/A	

Current Status of License: License Issued

Note:

- Application for renewal of License can be filed as early as 180 days prior to expiry date of License. You can file application for renewal or modification of License by login into FSSAI's Food Safety Compliance System(<https://foscos.fssai.gov.in>) with your user id and password or call us at 1800112100 for any clarification.
- FSSAI vide order number 15(31)2020/FoSCoS/RCD/FSSAIpt1-Part(4) dated 11th January 2023 allowed Instant Renewal of License / Registration.
- FSSAI vide order number 15(31)2020/ FoSCoS/ RCD/ FSSAI dated 29th October 2021 has allowed the renewal of Licenses / Registration till 180 days of the expiry date subject to payment of penalty.
- Modification* (if any) denotes the change in the Authority. Issuing Authority mentioned along with Modification* is the Jurisdictional Authority with effect from the date of issuance of modified license.



Government of Himachal Pradesh
Department Of Health Safety and Regulations
Food Safety and Standards Authority of India
License under FSS Act, 2006



अनुज्ञप्ति संख्या / License Number: **10924012000013**

Person in charge of operations

Name:	PARDEEP KUMAR	Qualification:	B.TECH
Contact No:	N/A	Mobile No:	9466061805
Email-ID:	ambajienterprises21@gmail.com		
Address :	BILASPUR, SAHARANPUR, U.P		
State:	Uttar Pradesh	District:	Saharanpur
Pin Code:	247341	Photo Id Card:	Aadhar Card
Photo Id No:	593044627853	Photo Id Expiry Date:	N/A
FoSTaC No:	Not Provided		

Person responsible for complying with conditions of license(The person must be same as mentioned in Form IX, as per FSS Regulations, 2011)

Name:	PARDEEP KUMAR	Qualification:	B.TECH
Contact No:	N/A	Mobile No:	9466061805
Email-ID:	ambajienterprises21@gmail.com		
Address :	BILASPUR, SAHARANPUR, U.P		
State:	Uttar Pradesh	District:	Saharanpur
Pin Code:	247341	Photo Id Card:	Aadhar Card
Photo Id No:	593044627853	Photo Id Expiry Date:	N/A

Place / स्थान: Una
 Issued On / दिनांक: 16-02-2024 (New License)

Designated Officer

Date :	16-02-2024 10:44:10
User Id :	100994
Verified through Mobile :	94XXXXXX75
License Grant on :	16-02-2024 06:15:24
License Issued On :	16-02-2024 10:44:10

Note: Any change in above details shall be immediately communicated to authorities. You can apply for modification of license for updation of details without any cost through Food Safety Compliance System (<https://foscoss.fssai.gov.in>)

Condition of License

All Food Business operators shall ensure that the following conditions are complied with at all times during the course of its Food Business.

Food Business Operators Shall:

1. Display a true copy of the license granted in Form C shall at all time at a prominent place in the premises.
2. Give necessary access to licensing authorities or their authorized personnel to the premises.
3. Inform authorities about any change or modifications in activities.
4. Employ at least one technical person to supervise the production process. The person supervising the production process shall possess at least a degree in science with Chemistry/ Bio-chemistry/ Food and nutrition/ Microbiology or a degree or diploma in Food Technology/ Dairy Technology/ Dairy Microbiology/ Dairy chemistry/ Dairy engineering/ Oil technology/ Veterinary science / Hotel management & Catering technology or any degree or diploma in any other discipline related to the specific requirement of the business from a recognized university or institute or equivalent.
5. Furnish periodic annual return 1st April to 31 st March, with in 31 st May of each year. For collection/ handling/manufacturing of milk and milk product half yearly return also to be furnished as specified.
6. Ensure that no product other than the product indicated in the license /registration is produced in the unit.
7. Maintain factory's sanitary and hygienic standards and workers hygiene as specified in the schedule-4 according to the category of food business.
8. Maintain daily records of production, raw materials utilization and sales separately.
9. Ensure that the source and standards of raw material used are of optimum quality.
10. Food business operator shall not manufacture , store or expose for sale or permit the sale of any article of food in any premises not effectively separated to the satisfaction of the licensing authority from any privy, urine, sullage ,drain or place of storage of foul and waste matter
11. Ensure clean-in-place system (whatever necessary) for regular cleaning of machine & equipment.
12. Ensure testing of relevant chemical and/or microbiological contaminants in food products in accordance with these regulation as frequency as required on the basis of historical data and risk assessment to ensure production and delivery of safe food through own or NABLaccredited/ FSSAI recognized labs atleast once in six month.
13. Ensure that as much as possible the required temperature shall be maintained throughout the supply chain from the place of procurement or sourcing till it reaches the end consumer including chilling, transportation, storage etc.
14. The Manufacturer/ Importer/ Distributer shall buy and sell food products only from, or to , licensed / registered vendors and maintain record thereof.

Other Condition

1. Proprietors of hotels, restaurants and other food stalls who sell or expose for sale savouries, sweets or other article of food shall put up a notice board containing separate lists of the articles which have been cooked in ghee, edible oil, vanaspati and other fats for the information of the intending purchasers.
2. Food business operator selling cooked or prepared food shall display a notice board containing the nature of articles being exposed for sale.
3. Every manufacturer (including ghani operator) or wholesale dealer in butter, ghee, vanaspati, edible oils, solvent extracted oil, de-oiled meal, edible flour and any other fats shall maintain a register showing the quantity of manufactured, received or sold, nature of oil seed used and quantity of de-oiled meal and edible flour used etc. as applicable and the destination of each consignment of the substances sent out from his factory or place of business, and shall present such register for inspection whenever required to do so by the licensing authority.
4. No producer or manufacturer of vegetable oil, edible oil and their products shall be edible for license under this act, unless he has his own laboratory facility for analytical testing of samples.
5. Every sale and movement of stocks of solvents-extracted oil, 'semi refined' or 'raw grade I', edible groundnut flour or edible coconut flour, or both by the producer shall be a sale or movement of stocks directly to a registered user and not to any other person, and no such sale or movement shall be effected through any third party.
6. Every quantity of solvent-extracted oil, edible groundnut flour or edible coconut flour, or both purchased by a registered user shall be used by him in his own factory entirely for the purpose intended and shall not be re-sold or otherwise transferred to any other person :
Provided that nothing in this sub-clause shall apply to the sale or movement of the following:-
 1. Karanjia oil
 2. Kusum oil
 3. Mahua oil
 4. Neem oil
 5. Tamarind seed oil
 6. Edible groundnut flour bearing the I.S.I certification mark
 7. Edible coconut flour bearing the I.S.I certificate mark
7. No food business operator shall sell or distribute or offer for sale or dispatch or deliver to any person for purpose of sale any edible oil which is not packed, marked and labeled in the manner specified in the regulations unless specifically exempted from this condition vide notification in the official Gazette issued in the public interest by food safety commissioners in specific circumstances and for a specific period and for reason to be recorded in writing.

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Plot No. D-10, Pandoga, Industrial Area, Distt. Una (H.P.)

Email : ambajenterprises21@gmail.com

ANNEXURE R8/5

Ref. No.....

Dated.....

To
Regional Officer
Pollution Department
HPSPCB-Una(H.P)

Sub:- Compliance of order Dated 24.10.2024 passed by Hon'ble NGT in OA No. 646/2023

Sir

In reference to above matter we would like to state that we are running unit under name & style of M/s Ambaji Enterprises at Plot no D-9 II & D-10 Industrial Area- Pandoga , Tehsil – Haroli, Distt-Una(H.P).

At the above said Industrial Plot we have set up Milk Chilling Plant, where we only do chilling of milk which is collected from various collection centers set up in various villages in District Una(H.P)

Our product is meant for Human Consumption, thus there is no use of any type of Chemicals in chilling process

The only wastage is water which is released after washing of Milk Cans, The waste water is processed through ETP and is further released for Gardening.

Our unit in non-pollutant hence it has been categorized as of Green Category by Pollution Department.

We would like to state that we have setup our unit after obtaining all Approvals from various Departments of Govt. of Himachal Pradesh. Detail of various Approvals along-with timelines have been elaborated below

Steps	Date	Approval	Issuing Agency & Authority	Purpose
Step-1	03.09.2022	Single Window Clearance-	Directorate of Industries- Govt. of Himachal Pradesh Director of Industries	In Principle Approval by Department of Industries for Setting up Unit at Proposed Location(Industrial Area – Pandoga) alongwith detail of Proposed Machinery, Manpower, Electricity Load, Proposed Area etc.
Step-2	22.09.2022	Provisional Allotment - Plot No D-10	Joint Director Industries- District Industries Centre- Una(H.P)	Provisional Allotment of Land

AMBAJI ENTERPRISES
Rajesh
PARTNER

1794 AMBAJI ENTERPRISES

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Plot No. D-10, Pandoga, Industrial Area, Distt. Una (H.P.)

Email : ambajjenterprises21@gmail.com

Ref. No.....

Dated.....

Step-3	22.09.2022	Agreement to Lease-Plot No D-10	Joint Director Industries-District Industries Centre-Una(H.P)	Agreement entered with Govt of HP through Joint Director Industries-District Industries Centre-Una(H.P) with respect to Provisional Allotment of Land
Step-4	10.01.2023	Provisional Allotment - Plot No D-9 II	Joint Director Industries-District Industries Centre-Una(H.P)	Provisional Allotment of Land
Step-5	10.01.2023	Agreement to Lease-Plot No D-9 II	Joint Director Industries-District Industries Centre-Una(H.P)	Agreement entered with Govt of HP through Joint Director Industries-District Industries Centre-Una(H.P)-Provisional Allotment of Land
Step-6	28.01.2023	Possession Letter	Executive Engineer, HPSIDC Limited	Handing over of Physical Possession of Industrial Plots
Step-7	05.04.2023	Lease Deed	Sub Registrar -Sub Tehsil Ispur, Tehsil Haroli, Distt-Una(H.P)	Lease Deed Entered Between Joint Director Industries-District Industries Centre-Una(H.P) and M/s Ambaji Enterprises
Step -7	04.09.2023	Consent to Establish- Category Green	Asst. Env. Engineer- Himachal Pradesh State Pollution Control Board	Approval by Pollution Department for Establishment of Unit after taking substantial steps in development of units(Not Operational Yet)
Step -8	06.02.2024	Consent to Operate- Category Green	Asst. Env. Engineer- Himachal Pradesh State Pollution Control Board	Approval by Pollution Department for Operation of Unit after Installation of Machinery and other Equipments, Approval is given after Physical Inspection of Authority Concerned
Step -9	16.02.2024	Food License	Designated Officer- Department of Health Safety & Regulations (Govt of H.P), Food Safety & Standard Authority of India	License Issued by FSSAI for Operation of unit.
Step -10	16.04.2024	Unit became Operational		

AMBAJI ENTERPRISES

Rabe
PARTNER

AMBAJI ENTERPRISES

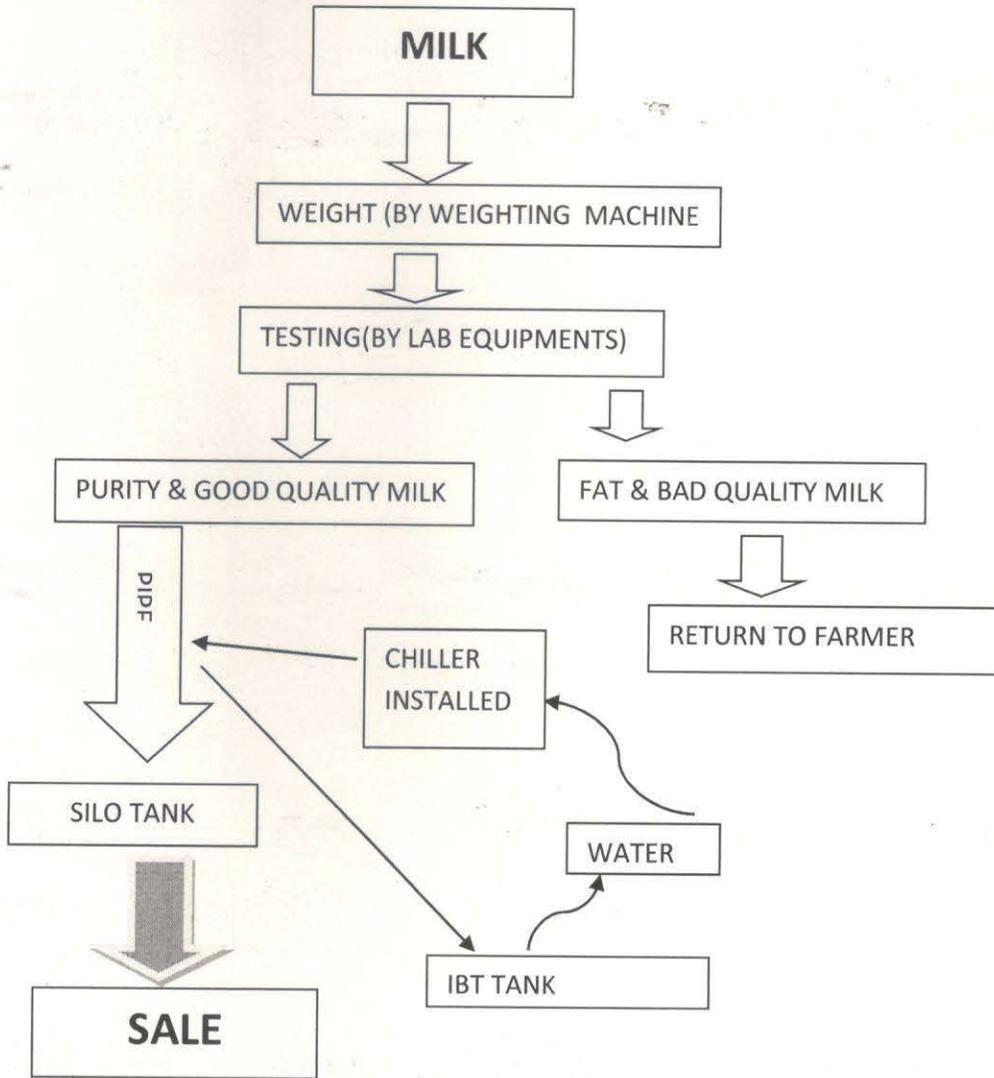
Plot No. D-10, Pandoga, Industrial Area, Distt. Una (H.P.)

Email : ambajienterprises21@gmail.com

Ref. No.....

Dated.....

Process Flow Diagram of Our Chilling Unit



Thus on basis of above submission we would request you that our firm has setup unit after all regulatory approvals and the product which we are currently processing is Milk which is most essential product and its processing does'nt result in any pollutant, hence we request you to drop proceedings against our unit.

Your Truly
Rake

Partner

Enclosures:

Copy of All regulatory Approvals

AMBAJI ENTERPRISES
Rake
PARTNER

VAKALATNAMA**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**Original Application No. 646 of 2023

In re:

Manoj Kumar Kaushal [Applicant/Complainant/Petitioner]
 V E R S U S
State of Himachal Pradesh & Ors. [Respondents]

KNOW ALL to whom these present shall come that I, Rakesh Kumar, Partner of M/s Ambaji Enterprises / Respondent No. 8, Plot No. 9-II & 10, Pandoga, Pandoga Industrial Area, Una, Himachal Pradesh, presently in Delhi, appearing on behalf of Respondent No. 8, do hereby appoint:

Pareekshit Bishnoi
Advocate

D/4021/2019
 C-11, LGF, Panchsheel Enclave, New Delhi
 New Delhi-110017

Mob.: 9439474094 || E-mail: pareekshitbishnoi@gmail.com

(hereinafter called the advocate) to be my/our Advocate in the above noted case authorize him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me to all intents and purposes. And I undertake that I or my duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I hereby agree that once the fee is paid. I will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents of which have been understood by me on this 16th day of April 2025.

Accepted subject to the terms of fees.

Pareekshit
 D/4021/2019

Advocate

Rakesh Kumar
 For Ambaji Enterprises
 Partner

Client(s)



1797

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Pareekshit Bishnoi <pareekshitbishnoi@gmail.com>

Reply on behalf of "M/s Ambaji Enterprises " in OA-646/2023/PZ titled "Manoj Kumar Kaushal v State of Himachal Pradesh & Ors."

1 message

Pareekshit Bishnoi <pareekshitbishnoi@gmail.com>

28 April 2025 at 23:20

To: cs-hp@nic.in, indussecy-hp@nic.in, dc-una-hp@nic.in, dc-unahp@nic.in, head-fordivuna-hp@hp.gov.in, mspcb-hp@nic.in, info@farmdirect.org.in, LitigationTeam@vertarilegal.com

Ma'am/Sir,

I act for and on behalf of my client, i.e., M/s Ambaji Enterprises, Respondent No. 8 in OA No. 646/2023 titled "Manoj Kumar Kaushal v State of Himachal Pradesh & Ors." pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. You are requested to kindly find attached the Reply on behalf of my client, i.e., Respondent No. 8 in the afore-mentioned matter.

Kindly note that this mail shall be treated as sufficient proof of service for all purposes henceforth.

Pareekshit Bishnoi

Advocate

New Delhi, India

Mob. - 9439474094

[Linked in Profile](#)

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**OA 646 of 2024 - R8's Reply alongwith Annexures.pdf**

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